

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRISATBEER SINGH GODARA, JUDICIAL MEMBER

ITA No.31/PUN/2020

निर्धारण वर्ष / Assessment Year : 2014-15

Sudhir Gulabrao Kamthe S.No.57, Milkat No.211, Tarawadi Phursungi, Pune – 412308 PAN : ASMPK5275B	Vs.	ITO, Ward-14(4), Pune
Appellant		Respondent

Assessee by None
Revenue by Shri M.G. Jasnani

Date of hearing 01-06-2022
Date of pronouncement 01-06-2022

आदेश / ORDER

PER R.S. SYAL, VP :

This appeal by the assessee is directed against the *ex parte* order passed by the CIT(A) on 29-11-2019 in relation to the assessment year 2014-15.

2. We have heard the ld. DR and gone through the relevant material on record. There is no appearance from the side of the assessee despite notice. It is seen that the ld. CIT(A) dismissed the appeal of the assessee *ex parte*. The assessee has challenged the disposal of the appeal by the ld. CIT(A) without granting adequate

opportunity of hearing through ground no. 1 before the Tribunal. In view of the above facts and the ld. DR not raising any serious objection to the granting of another opportunity of hearing to the assessee, we are of the opinion that it would be just and fair if the impugned order is set-aside and the matter is remitted to the file of the ld. CIT(A) with a direction to dispose of the appeal afresh on merits as per law after allowing a reasonable opportunity of hearing to the assessee. We order accordingly.

3. In the result, the appeal is allowed for statistical purposes.

Order pronounced in the Open Court on 01st June, 2022.

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 01st June, 2022
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-7, Pune
4. The Pr.CIT-6, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "B" /
DR 'B', ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	01-06-2022	Sr.PS
2.	Draft placed before author	01-06-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		

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